

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6818/2026

[Arising out of impugned final judgment and order dated 10-04-2026 in CRLP No. 5285/2026 passed by the High Court for The State of Telangana at Hyderabad]

THE STATE OF ASSAM

Petitioner(s)

VERSUS

PAWAN KHERA & ORS.

Respondent(s)

(IA No. 116724/2026 - APPLICATION FOR VACATION OF INTERIM ORDER)

Date : 17-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Tushar Mehta, Solicitor General
Mr. SV Raju, Sr. Adv.
Mr. Devajit Saikia, Adv.G.(Assam)
Mr. Shuvodeep Roy, AOR
Mr. Kaustav Gogoi, Adv.
Mr. Annam Venkat, Adv.
Mr. Digvijay Dam, Adv.
Mr. Deepayan Dutta, Adv.

For Respondent(s) :

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Aadil Singh Boparai, Adv.
Mr. Omar Hoda, Adv.
Mr. Namrah Nasir, Adv.
Mr. Aman Sharma, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Kamran Khan, Adv.
Mr. Surya Kiran, Adv.
Mr. Aviral Jain, Adv.
Ms. Ayesha Khan, Adv.
Mr. Shafiq Abbasi, Adv.
Mrs. Priyansha Sharma, AOR

Mr. Subhan Shankar Gogoi, Adv.
Mr. Akshat Rathore, Adv.
Ms. Nidhi Jain, Adv.

Mr. Ravi Shankar Jandhyala, Sr. Adv.
Ms. Devina Sehgal, AOR
Mr. Sravan Kumar Karanam, Adv.
Mr. Yatharth Kansal, Adv.
Mr. Srikanth Varma, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1) The present Special Leave Petition has been listed today on a mention being made by learned counsel for the Respondent No. 1 by filing I.A. No. 116724 of 2026 seeking vacation of interim order dated 15.04.2026 whereby the operation of the impugned order was stayed.

2) After hearing Mr. Tushar Mehta, learned Solicitor General appearing for the Petitioner, and Dr. Abhishek Manu Singhvi, learned senior counsel appearing for Respondent No.1, and on perusal of our order dated 15.04.2026, in particular, paragraph 5 thereof, it is evident that the operation of the impugned order granting transit bail was stayed. Nonetheless, Respondent No. 1 was also granted liberty to apply for anticipatory bail before a competent Court having jurisdiction in the State of Assam. For reference, paragraph 5 of order dated 15.04.2026 is reproduced as under:

"5. In the meantime, operation of the impugned order shall remain stayed. We make it clear that in case the respondent applies for anticipatory bail before the Court having jurisdiction in Assam and while deciding such application, the order

passed today by this Court staying order of transit bail would not have any adverse inference to court."

3) Be that as it may, at the cost of repetition, we again make it clear that upon filing application seeking anticipatory bail by Respondent No. 1, the Court deciding such bail application shall not be adversely influenced by any observations made in the order of this Court dated 15.04.2026 staying the transit bail. Moreover, the Court having jurisdiction shall also not be influenced by the observations made in the impugned order granting transit bail to Respondent No. 1. In other words, the said Court shall decide the anticipatory bail application of Respondent No. 1 on its own merits and on the basis of the material placed before it.

4) In view of the above, Respondent No. 1 is at liberty to apply immediately before the Court concerned, which may take up the matter. In the event the concerned Court is not functioning because of the ensuing vacations, a request may be made to take up the matter, at appropriate level, which may be considered in accordance with prevailing practice.

5) With the aforesaid observations, the present Special Leave Petition stands disposed of. Pending application(s), if any, shall also stand disposed of.

(NIDHI AHUJA)
DEPUTY REGISTRAR

(MANOJ KUMAR)
COURT MASTER (NSH)